

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1548  
ANSWERED ON:03.12.2012  
INDUSTRIAL DISPUTES  
Das Shri Khagen

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of industrial disputes, strikes and lockouts of various companies, public and private during the last five years, year-wise and company-wise along with the reasons therefor;
- (b) the reasons for industrial disputes being on the rise during the last couple of year;
- (c) whether there is a coordination between the Industry, Government and the workers;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the measures taken/proposed to be taken by the Government to ensure the welfare and security of labourers and for the smooth functioning of the industries in the country?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): As per statistics compiled by Labour Bureau, Ministry of Labour & Employment, the details of Strikes and Lockouts during the last five years are as under:

YEAR	STRIKE	LOCKOUT	TOTAL
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2008	240	181	421
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2009	205	186	391
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(Provisional)

2010	261	168	429
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(Provisional)

2011	189	84	273
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(Provisional)

2012	164	18	182
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(Provisional)

(Jan. To September)

Company-wise statistics of industrial disputes are not maintained.  
The above statistics does not indicate an increasing trend in industrial disputes.

(c) to (e): The Industrial Disputes Act, 1947 facilitates intervention, mediation and conciliation by the Industrial Relation Machinery of the appropriate Government for resolution of industrial disputes. The conciliation officers of the Central Government and State Governments take steps in their respective jurisdictions, to intervene, mediate and resolve Industrial disputes. In the event of receipt of Failure of conciliation, the appropriate Government concerned takes a view on referring the dispute for adjudication. In a few important matters, the Government may also intervene at an appropriate level to resolve the conflict. The Ministry of Labour & Employment also holds tripartite consultations with the stakeholders to ensure violence-free work place and to maintain industrial peace.